

Proposal for taking over generation and Distribution of Power in the country

823. SHRI BHUPESH GUPTA:
SHRI YOGENDRA SHARMA:
SHRI K. L. N. PRASAD:
SHRIMATI KANAK
MUKHERJEE:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government have a proposal under consideration to take over the generation and distribution of power in the country;

(b) if so, what are the details thereof; and

(c) whether Government propose to hold discussions with the State Governments before taking a final decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) and (b) No, Sir. The respective roles and responsibilities of the Centres and the State Governments with respect to Power development including generation and distribution of electricity are laid down in the Electricity (Supply) Act, 1948, as amended from time to time. Even though Electricity is an item that falls within the concurrent responsibility of the Central and the State Governments, for historical reasons, the States have been predominantly concerned with the ownership and operation of the generation, transmission and distribution facilities in the country. The Committee on Power has considered the need for making organisational changes in the Power Sector. The Report of the Committee has not yet been received by the Government.

(c) Does not arise.

Per capita consumption of electricity

824. SHRI SYED SHAHABUDDIN:
Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether there is a wide variation in the per capita consumption of electricity among the various States and the Union territories;

(b) if so, what are the State-wise and Union Territory-wise figures of per capita consumption of electricity during 1979-80; and

(c) whether this is due to variation in the installed difference capital or in level of capacity utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) Yes, Sir.

(b) State-wise and Union Territory-wise figures of per capita consumption of electricity during 1979-80 are indicated in the enclosed statement. [See below].

(c) Wide variation in the per capita consumption of electricity among the various states is due to variation in the installed capacity and/or in the level of capacity utilization. However, in certain cases like Karnataka, where power availability is less than requirements and in case of Bihar, lower capacity utilization, are causes for lower per capita consumption. Lower per capita consumption of electricity is also attributed to the combined factor of industrial backwardness of the State and the higher population density in the State.

Statement

*Per Capita Consumption of Electricity (Utilities and Non-Utilities)**

(in KWH)

State/Union Territory	1979-80*
Haryana	250.21
Himachal Pradesh	53.15

*Rough estimates.

State/Union Territory	1979-80*
Jammu & Kashmir	89.95
Punjab	328.00
Rajasthan	104.45
Uttar Pradesh	95.54
Chandigarh	326.17
Delhi	383.73
Gujarat	239.96
Madhya Pradesh	98.85
Maharashtra	223.37
Goa, Daman & Diu	207.14
Dadara and Nagar Haveli	46.51
†Bihar	79.09
Orissa	116.30
†West Bengal	112.57
A & N Islands	49.18
Sikkim	39.53
Andhra Pradesh	95.13
Karnataka	153.41
Kerala	103.83
Tamil Nadu	181.30
Pondicherry	224.26
Lakshadweep	22.86
Assam	34.20
Manipur	5.64
Meghalaya	29.69
Nagaland	24.01
Tripura	14.90
Arunachal Pradesh	12.89
Mizoram	8.95
All India	133.50

*Rough estimates.

†Inclusive of electricity supplied by D.V.C.

Cost audit reports

†825. SHRI KALYAN ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply to Unstarred Question 666 given in the Rajya Sabha on the 20th March, 1980 and state:

(a) whether any decision regarding the extent to which the information contained in the cost audit reports of the companies could be revealed has been taken;

(b) if so, what are the details in this regard;

(c) if not, what are the reasons for the delay;

(d) whether information regarding the number of companies in which under-utilisation of capacity and high profitability were noticed in the years 1977-78, 1978-79 and 1979-80 have been compiled, and if so, what are the details thereof including the names of the units; and

(e) if the answer to part (d) above, be in negative, what are the reasons for such delay and by when they are likely to be compiled?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) A final decision regarding the extent to which the information contained in the cost audit reports can be revealed has not been taken. The matter is under inter-Departmental consultations. A decision will be taken as soon as these consultations are completed.

(d) and (e) Cost audit is ordered under Section 233(B) of the Companies Act to ensure that cost accounts as prescribed under Section 209(1)(d) of the Act, are maintained properly by manufacturing companies. Where accounts are not maintained properly, the companies are asked to do so, and fresh cost

†Previously Unstarred Question 647 transferred from the 19th June, 1980.